

Before The Hon'ble National Green Tribunal
Eastern Zone Bench, Kolkata

OA No. 48/2025/EZ

Amit Kumar Mit

...Applicant(s)

Versus

State of Jharkhand & Ors.

...Respondent(s)

Sub: Counter Affidavit

INDEX

Sl. No.	Annexures	Particulars	Page no.
		Counter Affidavit	1-4
1.	<u>Annexure A/R3</u> -	True/Xerox copy of EC letter issued in favour of "Raha Sand Ghat (River Bed Sand at Geruwa Nadi) of M/s Jharkhand State Mineral Development Corporation Limited (M/s JSMDCLtd.), Village : Raha, Circle : Godda, Distt. : Godda, Jharkhand (1.97 Ha.	5-34
2.		VAKALATNAMA	

Place - Kolkata
Date - 16/05/25

filed by
Ashok Prasad
(ASHOK PRASAD)
ADVOCATE
9883069404



Tribunal, Prayagraj, U.P.

**Before The Hon'ble National Green Tribunal
Eastern Zone Bench, Kolkata**

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CA- 1004
Amn-4 5 to 34
Jh 7000
6/1/25

Counter Affidavit on behalf of Respondent no. 03 i.e. State Level Environment Impact Assessment Authority (SEIAA), Jharkhand.

I, Smitha Pankaj, Daughter of P. N Pankajakshian aged about 45 years, presently posted as Ex-Officio Member Secretary in the State Level Environment Impact Assessment Authority (hereinafter called SEIAA), Jharkhand, Ranchi do hereby solemnly affirm and state as follows:-

1. That, I have been impleaded as Respondent no. 03 and am well acquainted with the present original application and competent to swear the present counter affidavit.

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2. That, in the instant OA there nothing specific regarding SEIAA/SEAC. But some facts pertaining to instant OA is being reproduced for proper assistance to this Hon'ble Tribunal with a liberty to file detailed counter affidavit if desired by this Hon'ble Court.
3. That, the constitution of SEIAA has been done in accordance with EIA notification, 2006 of Ministry of Environment, Forest and Climate Change, Govt. of India for the purpose of granting Environmental Clearance and Terms of Reference of the category 'B' project. Such as major/minor minerals including sand etc.
4. That, the instant matter relates to illegal sand mining on Sunder River and Geruwa River in the district, Godda.
5. That, the Environmental Clearance (EC) to the only one sand mining project on Geruwa River have been granted by SEIAA based on the recommendation of SEAC to M/s Jharkhand State

Mineral Development Corporation Limited (M/s JSMDC Ltd.),
which is as follow:-

Sl. No.	Online Proposal No.	Project Details	Date of SEAC meeting in which proposed was recommended for EC	Date of SEIAA meeting in which decision taken for grant of EC
1.	SIA/JH/MIN/486933/2024	Raha Sand Ghat (River Bed Sand at Geruwa Nadi) of M/s Jharkhand State Mineral Development Corporation Limited (M/s JSMDC Ltd.), Village : Raha, Circle : Godda, Distt. : Godda, Jharkhand (1.97 Ha).	116 th meeting of SEAC, dated - 23 rd - 25 th August, 2024	116 th Meeting of SEIAA dated - 03 th & 04 th September, 2024

True/Xerox copy of EC letter issued in favor of "Raha Sand Ghat (River Bed Sand at **Geruwa Nadi**) of M/s Jharkhand State Mineral Development Corporation Limited (M/s JSMDC Ltd.), Village : Raha, Circle : Godda, Distt. : Godda, Jharkhand (1.97 Ha) is being attached

X

herewith and marked as **Annexure - A**

/R3 to this counter affidavit.

6. That present reply is filed bonafide and in the interest of justice.

7. That the statements made in paragraph 1-4 are true to my knowledge, those stated in paragraphs 5-8 are true to my information derived from the records of the case to which I believe to be true and the rest are by way of humble submissions before this Hon'ble Court.

8. That the annexures are photocopies/true copies of their respective original.

Sworn, verified and signed on this 6th day of May 2025 at the premises of Hon'ble Jharkhand High Court, Ranchi.

Oath No. 3986
Solemnly affirmed before me by deponent
S. Panthay
Who is identified by Amar Nath Sr.
I have satisfied my self by examining the deponent that he/ she understands the contents of the affidavit which has been read and explained before me or which has been read and explained to him/ her. The deponent acknowledged the same to be correct.
High Court of Jharkhand, Ranchi
Date: 6/5/25 The Advocate with Commission

Amitha Panthay
I identify the signature of the deponent
Amar Nath Sr. to Mr. Bharat Kumar
R.N. 219/2024
Date - 6/5/25

UR



File No.: EC/SEIAA/2024-25/3232/2024

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), JHARKHAND)



Dated 12/09/2024



To,

KARUN KUMAR CHANDAN
KARUN KUMAR CHANDAN
SHRI KARUN KUMAR CHANDAN (SAND IN - CHARGE) JHARKHAND STATE MINERAL
DEVELOPMENT CORPORATION LIMITED (A GOVT. OF JHARKHAND UNDERTAKING)
KHANUJ NIGAM BHAWAN, DORANDA, RANCHI , RANCHI, JHARKHAND, 834002
establishincharge@jsndc.in

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of
EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number
SIA/JH/MIN/486933/2024 dated 22/08/2024 for grant of prior Environmental Clearance (EC) to the
project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107JH5189483N
(ii) File No.	EC/SEIAA/2024-25/3232/2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	RAHA SAND GHAT
(ix) Location of Project (District, State)	GODDA, JHARKHAND
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 02/09/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the



PARIVESH portal by scanning the QR Code above. Brief description of the project is as under.

8. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).
 9. The SEIAA, in its meeting held on 02/09/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
 10. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. KARUN KUMAR CHANDAN under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
 11. The Ministry reserves the right to stipulate additional conditions, if found necessary.
 12. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
 13. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
 14. Validity of EC is upto 22/08/2024 from which the prior environmental clearance is granted by the regulatory authority.
12. General Instructions:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.



7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. This issue with an approval of the Competent Authority.

Copy To

N/A

Annexure I

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

Additional EC Conditions

N/A

SIA/JH/MIN/486933/2024

Page 3 of 30



Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	RAHA SAND GHAT	
b.	Latitude and Longitude of the project site	25.0182758653338,87.1459584845866 25.0231894369841,87.1494313282273	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	
		Area in Ha	
		Non-Forest Land (A)	0
		Forest Land (B)	
	Total Land (A+B)	1.97	
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	16.04	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
SAND	Minor	0.025	



State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: mseiaa.jhk@gmail.com / website: www.jseiaa.in

Letter No.- EC/SEIAA/2024-25/3232/2024/

Ranchi, Date :

To: Managing Director,
M/s Jharkhand State Mineral Development,
Corporation Ltd. (JSMDC Ltd.),
(A Government of Jharkhand Undertaking),
Khanij Nigam Bhawan, Shyamali Colony, Doranda,
District : Ranchi , Jharkhand : 834002.

Sub: Environmental Clearance for the project "Raha Sand Ghat of M/s Jharkhand State Mineral Development Corporation Limited (JSMDC Ltd.), Village : Raha, Circle : Godda, District : Godda, Jharkhand (1.97 Ha)" (Proposal No. : SIA/JH/MIN/486933/2024) – regarding.

Ref: Your application no. 1739, dated – 21.08.2024.

It is in reference to "Raha Sand Ghat of M/s Jharkhand State Mineral Development Corporation Limited (JSMDC Ltd.), Village : Raha, Circle : Godda, District : Godda, Jharkhand (1.97 Ha)" submitted by you for seeking prior Environmental Clearances (EC).

This is a new project which has been taken for appraisal on 24.08.2024.

Project Category : B2 – 1(a) Mining of Minerals : Application for Environmental Clearance (EC).

EC Application for: Proposed Capacity: 14,752 Cu^m. / annum or 25,521 TPA (dry basis).

Project and Location Details:

Sl. no.	Parameter	Details
1	Project Name	Raha Sand Ghat
2	Lessee:	M/s Jharkhand State Mineral Development Corporation Ltd. (A Government Of Jharkhand Undertaking)
3	Lease Address	Village : Raha. Circle : Godda, Distt. : Godda, Jharkhand
4	Lease Area	1.97 Ha. Acres – 4.87 Acres

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SIA/JH/MIN/486933/2024

Page 5 of 30

5	Type of Land	Non-Forest Government waste Land (River Bed)	
6	Project Cost	Capital Cost: Rs. 11.94 Lakhs	Recurring: 4.1 Lakhs / Year
7	EMP Budget	Capital: Rs 5.30 Lakhs	Recurring: 5.51 Lakhs / Year
8	New or Expansion	New	
9	Mineable Reserves for 1 st year & subsequent year 60% of Replenished quantity	Cum: 14,752 m ³ (Round-off) (dry basis)	Tonne: 25,521 (Round-off) Tonnes (dry basis)
10	Mine Life/ Lease Period	Mine Life / Lease period i.e. 15.08.2025 as per provisions of Jharkhand State Sand Mining Policy, 2017 and extendable based on amendments in Jharkhand State Sand Mining Policy	
11	Man power	14	
12	Water Requirement	1.6 KLD (Drinking: 0.21 KLD, Dust Suppression: 0.372 KLD, Plantation: 1.020 KLD)	
13	Water Source	By authorised hired tankers	
14	DG Set / power	NA	
15	Crusher	NA	
16	Nearest Water Body	Gerua Nadi- Onsite	
17	Nearest Habitation	Raha - 0.8 Km - E direction	
18	Nearest Rail Station	Godda Railway station is located at a distance of about 21 Km in S direction	
19	Nearest Air Port	Deoghar Airport - 77.7 km in SW direction	
20	Nearest Forest	More than 250 m, as per Fores: Division. Letter No. - 1839 Dated - 30/12/2022	
21	Road & Highways	<ul style="list-style-type: none"> Village road - 93 m in East direction NH-133 Hansdiha - Mahagama road - 15.33 Km in West direction. 	

CO-ORDINATES

GPS Coordinates		
Point	Latitude	Longitude
A	25° 01' 17.211" N	87° 08' 51.559" E
B	25° 01' 23.482" N	87° 08' 56.527" E
C	25° 01' 22.396" N	87° 08' 57.953" E
D	25° 01' 18.798" N	87° 08' 54.511" E



E	25° 01' 16.702" N	87° 08' 52.583" E
F	25° 01' 14.094" N	87° 08' 49.180" E
G	25° 01' 12.710" N	87° 08' 48.116" E
H	25° 01' 10.515" N	87° 08' 47.083" E
I	25° 01' 07.347" N	87° 08' 46.618" E
J	25° 01' 05.793" N	87° 08' 46.507" E
K	25° 01' 05.969" N	87° 08' 45.451" E
L	25° 01' 10.526" N	87° 08' 46.175" E
M	25° 01' 14.561" N	87° 08' 48.441" E

LAND DETAILS

Khata no.	Plot no.
129	188, 187 & 468

STATUTORY CLEARANCES

1	LOI / Lease docs	The Auction letter has been issued by Joint Secretary, Mines & Geology Deptt., Govt. of Jharkhand vide letter no. Kha.ni.-(Vividh)-117/2017-2090/M, dated 30.09.2022. According to provisions in Jharkhand State sand Mining Policy and its amendment, JSMDCL Ltd. has been nominated as nodal agency for operating sand mines in category II.
2	CO	The CO, Basantrai vide letter no. 250/Ra., dated 17.05.2024 has mentioned the plot no. of the project is not recorded as "Jungel-Jhari" in R.S. Khatiyan & Register II.
3	DMO	DMO, Godda vide letter no. 700/M, dated 06.05.2024 certified that no other balughat exists within 500 m radius from proposed project site.
4	DFO Wild Life	DFO, Sahibganj Forest Division vide letter no. 1199, dated 19.06.2024 certified that the proposed project site is outside Eco Sensitive Zone of Udhwa Bird Sanctuary.
5	DFO Territorial	Division Forest Officer, Godda Forest Division vide letter no. 1193, dated 29.06.2024 certified that the distance of forest is more than 250 meter from proposed project site.
6	DSR	This project is mentioned in approved DSR of Godda District (Page No. - 77, Sl. No. - 1). The plot no. 187, 188 & 468 lies within the

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		Co-ordinates given in approved DSR of Sand of Godda District.
7	Gram Sabha	: BDO, Basantrai vide letter no. 445/Vi., dated 17.05.2024 informed that Gram Sabha conducted on 16.05.2024.
8	Mine Plan Approval	: Approved by Assistant Mining Officer, Godda vide Memo No. 703/M, dated 06.05.2024.
9	Qualified Person	: Shri Malay Kumar Mukhopadhyay was present in the meeting and affirmed that the mine plan has been prepared by him.

Working Details

1	Mining Method	Opencast Manual Method	
2	Quarry Area	1.47 Ha.	Mine life/Lease Period - Lease period i.e. 15.08.2025 as per provisions of Jharkhand State Sand Mining Policy, 2017 and extendable based on amendments in Jharkhand State Sand Mining Policy.
3	Waste Generation	00 cum	
4	Stripping Ratio	NA	
5	Working Days	200 per year	
6	Grid excavation	25x 25 (meter) ²	
7	Elevation of Mine	-9.54 m AMSL (Pre-Monsoon) & -10.54 m AMSL (Post-Monsoon)	
8	Ground Level Elevation	-7.54 m AMSL	
9	Ultimate Working Depth	3 m	
10	Water Table	-6.52 m AMSL	
11	Topography of Mine	Flat	
12	Diesel/Fuel requirement	HSD - 24 L/Day	

Production Details

Year	Production of Sand (cum)	Production of Sand (tonnes)
1 st	14751.95	25520.87

The development plan submitted along with the mining plan relates to mining operation during the first year.

Land Use (Plan period)

Sl. No.	Pattern of Utilization	Land Use (in Ha.)	Remarks
1	Mining Activities	1.47	Area may vary based on flow of water



			in the subsequent year.
2	Loss due to Safety zone & Active channel	0.5	<ul style="list-style-type: none"> Distance from the bank should be 1/4th of River width and should not be less than 7.5 meters. Mining shall be restricted within the central 3/4th width of the river/trivulet or 7.5 meters (inward) from River-bank but up to 10% of the width of the River. Mining shall be restricted 60 % area for both side of river edge.
Total		1.97	

ENVIRONMENT MANAGEMENT

Green Belt Development

S. No.	Location	Area/Length	No. of Trees
1	Along River Edge	834 m	278
2	Along Approach Road	93 m	62

- Gabion Plantation work in the safety zone (7.5 m width around the proposed lease boundary) and on either side of approach road in two rows with the spacing of 3x3 m with suitable species such as timber & fruit bearing etc. will be done in first year of operation. Maintenance work such as h/w, mortality replacement, protection and watering shall be undertaken for the life of mine as per norms and schedule issued by PCCF, Development, Department of Forest, Environment & Climate Change, Govt. of Jharkhand. Records of same to be maintained and will be submitted with compliance report.

Budget for Environmental Management

Sl.No.	Particulars	Capital Cost in Rs.	Recurring Cost in Rs. per year
1	Water facility for Dust Suppression, watering plants etc. @ Rs. 1000 per Tanker	--	2,00,000
2	Plantation (@Rs.1500 per plant) 340 X 1500 = 5,10,000 (Includes Fertilizer, Pesticides, Maintenance)	5,10,000	51,000
3	Tarpaulin (To improve efficiency, reduce waste)	20,000	



Sl.No.	Particulars	Capital Cost in Rs.	Recurring Cost in Rs. per year
	and minimize environmental impact)		
5	Environmental Monitoring (One Day Monitoring) <ul style="list-style-type: none"> • Ambient Air (8 Point) 24 hrs - Rs. 32,000 • Water (2 Point) - Rs. 8,000 • Noise 24 hrs (5 Point) - Rs. 10,000 Total - Rs. 50,000 (Per Season) Atleast two season in a Year - Rs. 50,000 x 2 = Rs. 1,00,000	--	1,00,000
Total		5,30,000	3,51,000

Environment Monitoring Programme

SL. No.	Description	No. Of Monitoring Stations	Duration
1.	Air	8 stations	6 Monthly
2.	Surface Water	2 stations	6 Monthly
3.	Noise	5 stations	6 Monthly

Solid Waste Management

No solid waste is generated during the course of mining.

Water Quality Management

- Mining will be confined to above Ground Water Table (GWT). No mining will be done below GWT.
- Sewage from rest shelter would be treated in Septic Tank soak pit.
- There is no other source for generation or discharge of trade effluent.

Air Quality Management

Sand will be mined manually. No mining equipment would be needed. However, diesel operated tippers/tractors would be used for transportation of sand from mine to stockyard.

Operation of Diesel Equipment's – They generate Noxious gases. It will be ensured that all transport vehicles would be repaired & maintained regularly.

Loading of Product on tippers – Water will be sprinkled on blasted Sand mass before they are loaded to trucks for transport.

Movement of tippers on Road – Movement of tippers on road generate dust. For mitigation of this pollution following measures will be taken

- ✓ Regular water sprinkling on Approachroad by using water tankers.

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Page 10 of 30



- ✓ Regular repair of Approach road
- ✓ All Trucks carrying Sand outside lease area will have PUC certificate.
- ✓ Transport tippers/traders moving on public road will be covered with tarpaulin.

RISK ASSOCIATED WITH PROJECT ACTIVITIES AND THEIR MITIGATION MEASURES ARE DISCUSSED BELOW:

Road accidents

Transportation of sand along the public road may cause accident which may cause injury.

Preventive Measures:

- Ensure speed limit for the haulage vehicle for 40 KMPH.
- Regular maintenance of haulage road
- Appropriate navigational signs informing sensitive area like school and habitation
- Regular maintenance of the vehicles.

Dust generation

No drilling involved

- Dust mask would be supplied to workers.
- Regular sprinkling of water on road

Noise Generation

Source of noise pollution in the project would be movement of tippers / tractors transporting sand from mine to stock yard. In general tippers / tractors produce a noise level of 75 – 90 (A) measured at distance of 3m from the source.

Preventive measures

- Transportation activities would be confined during day time only.
- There would be a speed limit of 40 kmph for tippers. Higher is speed higher is noise.
- Regular repair and maintenance of tippers/tractors.
- Plantation on both sides of haulage road.
- Tippers having PUC certified will be allowed to be used for sand transportation.

Health Hazards

During digging and handling of sand i.e. loading, transportation and unloading of sand, workmen would be exposed to inhalation of fine dust particles. This poses a health hazard.

Preventive Measures

Following mitigation measures would be taken to minimize this impact on health

- Regular water sprinkling on haulage roads
- Tree plantation on both sides of haulage road
- Tippers / Tractors carrying sand would be covered
- Mask would be provided to workmen employed for digging, loading, transportation and unloading activities

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Accident at Site

This is a project with only source of accident at site would be movement of tippers /tractors within mine site for transportation of sand.

Preventive measures

Following mitigation measures would be taken to minimise risk of road accident-

- Separate alignment for movement of loaded vehicles coming out of mine site
- Ensure speed restriction of 10 KMPH within mine site for incoming and outgoing tippers
- Regular maintenance and repair of haulage vehicles employed for sand transportation
- No overtaking of transportation vehicles within mine site
- Proper maintenance of haulage roads

Transportation

The usual method of transporting minerals from the working face is by trucks / tippers/dumpers. Large earth moving equipment's are used for loading /transporting large quantity of mineral from a mine. During transportation of minerals in the mining area, utmost care will be taken by the vehicle operator to avoid any accident with any incoming vehicle by keeping sufficient gap between the two vehicles, keep safe distance from the edge of the mine face, avoid any accident to a worker crossing the haul road and shall maintain low speed. The vehicle operator shall not try to overtake another vehicle.

- Mine road shall be made smooth regularly with a road roller.
- Mine road will be cleaned daily to remove fallen rock/stones for smooth transportation.
- Mine road will be made sufficiently wide to keep two-way traffic.
- Mine roads will be designed as per the specifications given under MMR 1961.
- Regular water sprinkling will be done on mine road and haul road to avoid suspension of dust.
- All transportation within the mine lease area should be carried out directly under the supervision and control of management.
- The vehicles will be maintained in good working condition and checked thoroughly at least once a month by the competent person authorized for the purpose by the management.
- Navigation signs will be provided at each and every turning point up to the main road (wherever required)
- To avoid danger while reversing the vehicles especially at working place/loading points, stopper should be posted to properly guide reversing/spotting operating.
- Only trained drivers will be hired

Undertaking submitted affirming:

- a. Ground water will be used only for domestic purpose and not be used for any mining activities or any other use.

Signature

- b. The District Survey Report has been prepared by a competent authority. Project Authorities will abide by any directives issued by any court of law in future.
- c. If any changes are noticed in future regarding the contiguous / cluster area report issued by the mines department, then the applicable laws / rules will be binding on the Project Authorities and all necessary steps will be taken in this regard
- d. The Boundary Pillars of the proposed mine lease area will be maintained properly.
- e. One day post monsoon baseline data related to environment monitoring will be submitted with the first compliance report.
- f. The plantation work will be completed within the first year of operation. Thereafter the same will be maintained up to the Conceptual stage of the Mine.
- g. Sufficient water spray using water tankers will be done for effective dust suppression within the mine lease area and on haul roads.
- h. All the mining machineries / equipment and transport vehicles should be maintained in good condition and annually tested for fitness and PUC and records to be maintained.
- i. If any tree felling than necessary permission shall be taken from the competent authority.
- j. Personal protective equipments such as protecting clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnel.
- k. Mining will be restricted upto 3 meter.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its 116th meeting held on 23rd, 24th and 25th August, 2024 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its 116th meeting held on 03rd & 04th September, 2024 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

On the basis of recommendation of SEAC and decision of SEIAA to grant of EC, Environmental Clearance is hereby issued to "Raha Sand Ghat of M/s Jharkhand State Mineral Development Corporation Limited (JSMDCLtd.), Village : Raha, Circle : Godda, District : Godda, Jharkhand (1.97 Ha)" alongwith the following conditions:

A. Specific Conditions:

1. This Environmental Clearance is valid subject to the following condition below –
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.

02/11/24
SIA/JH/MIN/486933/2024



2. Project Authority will ensure that personal protective equipments such as protective clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnel's.
3. The Environmental Clearance granted for lease period upto i.e. 15.08.2025 as per provisions of Jharkhand State Sand Mining Policy, 2017 and extendable based on amendments in Jharkhand State Sand Mining Policy.
4. In compliance of OM no. F.No. IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024 of MoEF&CC, Govt. of India plantation of saplings shall be carried out in the earmarked green belt area as the part of tree plantation campaign "*EK Ped Ma Ke Naam*" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).
5. Replenishment study shall be conducted during pre-monsoon and post monsoon every year and study report have to be submitted to SEIAA / SEAC, Jharkhand. The production shall be restricted to 60% of the replenished quantity or the proposed quantity in the mine plan, which ever is less.
6. Suitable plant species of not less than 2 M height to be planted in area equal to twice the area of saplings proposed in Safety zone. This is to be planted in land available near mines and outside safety zone. This will be in addition to plantation in safety zone. Newly planted saplings to be maintained for minimum 3 years with Geo-Tagged photographs.
7. Dedicated water tanker to be provided for spraying water on haul road and for irrigating newly planted saplings only. Sprinkling to be done such that the haul road is kept moistened all the time with Geo-Tagged photographs.
8. Pre-employment Occupational health checkup for employees to be done and thereafter at annual interval for PLFT, Audiometry and other required tests. Summary findings of same to submitted along with 6 monthly compliance.
9. Ensure use of Quality PPEs equivalent not less than 3M make. Records of same to be maintained and submitted within 6 monthly compliance report with Geo-Tagged photographs.
10. Keep vulnerable areas unmanned. Ensure rotation of duties. Records to be maintained and submitted within 6 monthly compliance report.
11. Failing of any of terms & conditions mentioned in EC can lead to revocation / cancellation of EC.
12. Project Authority will ensure that personal protective equipments such as protective clothing, helmet, goggles or other garments or equipments designed to protect from injury or infection will be provided to working personnel's.
13. River Sand Mining shall not be done in rainy Season (mid June to mid October of each calendar year).
14. Dept. of Mines & Geology, Govt. of Jharkhand shall keep a strict vigil in the compliance of relevant provisions of applicable Jharkhand Minerals (Prevention of illegal mining, Transportation and Storage) Rule 2017 and its amendment especially scientific execution of mining plan (as approved by they themselves) and report violations if any is found as well as action taken for the same.

JH/MIN/486933/2024

Page 14 of 30



15. Project Proponent shall submit (to the SEIAA, Jharkhand, Regional Office of MoEF&CC at Ranchi, Jharkhand State Pollution Control Board) six monthly compliance report with evidence of the conditions within a fortnight after the end of every six month till validity period of Environmental Clearance.
16. The project proponent before starting any activity / preparation of ground, on the leased area shall demarcate his lease hold by RCC pillars erected at the cost of lease holder after certification of the mining officer. On each pillar Geo-Coordinate and fore bearing / back bearing shall be written with permanent paint mark as described in the mining plan. All the pillars should remain intact at same geo-coordinate. Establishment / labeling of Benchmark at each pillars or ground control points.
17. Extraction of sand beyond annual production capacity is not permitted.
18. The Project Proponent should undertake the sand mining limited to 03 meter (three meter) depth by exclusively manual method.
19. The stacking area of mined-out sand which shall be situated near the mining site within a fenced area from all sides to avoid being spread in the nearby areas by high winds and the height of stacking should not exceed 2 meter. Transportation shall be confined to day time only that is from sunrise to sunset, to avoid inconvenience to local population in any manner.
20. Mining activity shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical and archaeological importance.
21. Project Proponent shall submit the annual replenishment report certified by an authorized agency.
22. No labour camp shall be allowed in riverbed.
23. Provision shall be made for housing labour with all necessary infrastructure and facilities (outside mining Block and river-bed) such as fuel for cooking, toilets / mobile toilets, safe drinking water, First-Aid facilities, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
24. Labour & Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers shall be undertaken periodically to observe any adverse health impact due to exposure to dust and take corrective measures, if needed.
25. The Project Proponent shall make arrangements for safe drinking water, first aid facility along with anti-venom injection, in case of emergency for the workers.
26. Sand and gravel may be extracted across the entire active channel during the dry season.
27. Abandoned stream channels on the terrace and inactive floodplains be preferred rather than active channels and their deltas and flood plains. The stream should not be diverted to form the inactive channel.

20/11/24



28. Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
29. Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
30. Sand and gravel shall not be extracted up to a distance of 1 kilo meter (1 km.) from major bridges and highways on both sides, of five times (5x) of the span (x) of a bridge / public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
31. Sand and gravel could be extracted from the downstream of the sand bar at river bends.
32. Mining depth should be restricted to 3 meters and distance from the bank should be $\frac{1}{4}$ th of river width and should not be less than 7.5 meters.
33. A buffer distance / unmined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed / prescribed by the regulatory authority shall be maintained.
34. River bed sand mining shall be restricted within the central $\frac{3}{4}$ th width of the river/rivulet of 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be. Regulating authority while regulating the zone of river bed mining shall ensure that the objective to minimize the effects of riverbank erosion and consequential channel migration are achieved to the extent possible. In general, the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation of relaxation in this regard shall be adequately supported by the scientific report.
35. Transportation from the river bed will be done using the existing road.
36. The Mining Plan has been prepared and approved in consonance with Enforcement & Monitoring Guidelines for Sand Mining, 2020.
37. Wet sand will not be transported.
38. This EC letter is subject to Hon'ble NGT order dated : 13.09.2018, order dated : 11.12.2018 and MoEF & CC O.M. dated : 12.12.2018.
39. No mining/activity shall be undertaken in the forest land or deemed forest without obtaining requisite prior forestry clearance
40. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, which till process on their respective merits, no rights will vest in or accrue to them unless all clearance are obtained, if applicable.

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B. Statutory Compliance:

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. In the writ petition (Civil) no. 202/1995, T.N. Godaverman Thirumulpad vs union of India and ors. the Hon'ble Supreme Court passed an order dated 03.06.2022 " National Park or Wildlife Sanctuary must have an ESZ of minimum 01 km in which the activities prescribed and prescribed in the guidelines of 09th February, 2011 shall be strictly adhered to".
3. The Project proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
4. The Hon'ble Supreme Court vide order dated 08.01.2020 in W.P. (Civil) No.114/2014 in the matter of Common Cause vs. Union of India has directed that the area which has been mined should be restored so that grass and other vegetation including trees can grow in the mining area for the benefit of animals. -

"The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc".

5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
7. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
8. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
9. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.

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10. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
11. The Project Proponent shall follow the mitigation measures provided in MoEF & CC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
12. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
13. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
14. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
15. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.Environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF & CC Regional Office for compliance and record.
16. The Project Proponent shall inform the MoEF & CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
17. In all Stone Mining projects, depending upon the air pollution estimates based upon fuel use in operations and activities of the respective projects; required monitoring station based air quality monitoring shall be done in the influence area of the project with needed mitigation conditions to ensure sustainable Stone mining as per guidelines, circulars and norms of MOEFCC / Hon'ble NGT or any other directives of regulatory / statutory bodies and competent Courts.
PP to take preventive steps to avoid flash flood conditions arising from mining operations and probable run off in rainy season conditions.
18. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
19. All statutory clearances shall be obtained before start of mining operations.

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Page 18 of 30



C. Air quality monitoring and preservation:

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCUI, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance: Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/ Central Pollution Control Board.
3. Approved devices for dust suppression shall be installed.
4. Personnel working in dusty areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Detailed report shall be sent to Pollution Control Board periodically.
5. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office. The criteria pollutant levels namely : SPM, RSPM, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.

D. Water quality monitoring and preservation:

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in



- place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
 5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company.

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SIA/JH/MIN/486933/2024



The circular No. J- 20012/1/2006-IAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
9. The mining operations shall be restricted to ground above water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per IBM or equivalent agencies. Safety measures shall be adopted in line with DGMS Guidelines.
10. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed / diverted due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.
11. The project proponent shall implement approved conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
12. The project proponent shall if required, obtain necessary prior permission/NOC from the competent authorities for drawl of requisite quantity of water required from the source for the project.
13. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.

E. Noise and vibration monitoring and prevention:

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

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2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including labours working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ labours are working without personal protective equipment.

F. Mining Plan:

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.
4. No change in mining technology and scope of working should be made without prior approval of the Statutory authorities / Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the EC period.

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5. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
6. The Project proponent shall make all internal roads pucca as per approved specification of Govt. of Jharkhand and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
7. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
8. Dispensary facilities for First Aid shall be provided at site.

G. Land reclamation:

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
6. Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt

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development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of strip structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

H. Transportation:

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
3. Vehicular emissions shall be kept under control by regular repairing of transport road and regular air quality monitoring. Measures shall be taken for maintenance of vehicles

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SIA/JH/MIN/486933/2024

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Page 24 of 33



used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. No transportation of stone / sand outside the mine lease area shall be carried out after the sunset.

I. Green Belt:

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on-such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
6. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.

J. Public hearing and human health issues:

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities.

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- as per the DGMS guidelines. The records shall be maintained properly. PP shall also carry out Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carry out base line HRA for all the category of workers and thereafter every five years.
 3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABL. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).
 4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other

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- joints should have normal range of movement. (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office. MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
 8. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.

K. Corporate Environment Responsibility (CER):

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA, II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office.
3. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per Government Guidelines (%of Profit / turnover) or at least Rs 1 per ton whichever is higher.

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4. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along the status of compliance of EC conditions and shall also be sent to the concerned Regional Office of JSPCB by e-mail.

L. Miscellaneous:

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi / CPCB / SEIAA.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
7. The Ministry / SEIAA / SEAC may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
8. The Ministry / SEIAA / SEAC reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9. No blasting shall be carried out after sunset. Blasting operation shall be carried out only during daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
10. Drilling shall either be operated with the dust extractors or equipped with water injection system.

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11. Pre-placement medical examination and periodical medical examination of the workers engaged in the project conducted by a Registered Medical Officer shall be carried out and records maintained.
12. Provision shall be made for the housing of construction labour at a suitable place away from the site with all necessary infrastructure and facilities such as fuel for cooking, mobile to lets / septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13. Proper Safety measures as per statutory requirement shall be implemented around the mined out Pit prior to closure of site.
14. The Project Proponent shall submit six monthly report on the expenditure incurred on environmental management plan submitted by them.
15. Since blasting and mining on Hillock / Rock out crop may also be carried out, suitable scheme for access / ramp to the highest elevation with gradient shall be submitted for approval from competent authorities.
16. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data / information / monitoring reports.
18. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.
19. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CPCB.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
22. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.

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23. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
24. The SEIAA, Jharkhand or any other competent Authority may alter/modify the above conditions or stipulate any further condition in the interest of Environment Protection.
25. The Environmental Clearance accorded shall be valid for the period of lease of the mine. The PP shall not increase production rate and alter lease area during the validity of Environmental Clearance.
26. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.

Ranchi, Date: 07/09/2024

Memo No.- EC/SEIAA/2024-25/3232/2024/ 2118

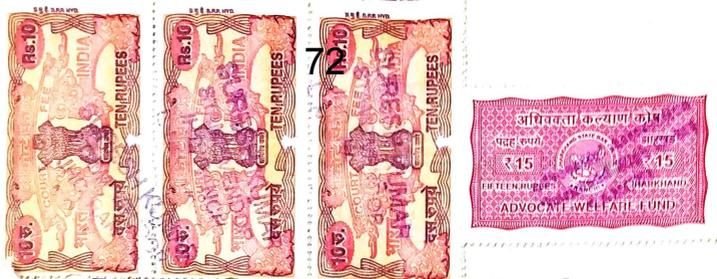
Copy to:

1. Principal Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand.
2. Deputy Commissioner, District - Godda, Jharkhand.
3. Divisional Forest Officer, Godda Forest Division, Godda, Jharkhand.
4. Divisional Forest Officer, Sahibganj Forest Division, Sahibganj, Jharkhand.
5. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi - 110003.
6. Regional Office, Ministry of Environment, Forest and Climate Change, Govt. of India, 2nd Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand - 834002.
7. District Mining Officer, District - Godda, Jharkhand.
8. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
9. Member Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
10. Website.
11. Guard file.

Signature Not Verified

Digitally Signed By: SPP Ashok Kumar
Member Secretary, SEIAA

Date: 12/09/2024



Before, The National Green Tribunal
Eastern Zone Bench, Kolkata

VAKALATNAMA FOR Respondent No. 3

O.A Case No. 48 of 2025/EZ...

Amit Kumar Mit Petitioner (S)/
Appellant (S)

Versus

State of Jharkhand Govt. Opp Party (ies)/
Respondent (S)



Know all men by these present that by this Vakalatnama I/We
Smitha Pankey, D/o P. A. Pankey, aged about 45 yrs,
Presently posted as Ex-officio member secretary in the state level
Do hereby Environment Impact Assessment Authority, Jharkhand.

Appoint the advocates noted below in the margin or any of them as my/our lawful
advocate in the above mentioned case for appearing in conduction and arguing the
same, for depositing or withdrawing any money in connection therewith for putting
in papers, petition etc on my/our behalf for filling or taking back any document, or
withdrawing suit or appeal with permission to institute fresh suit etc. and make
compromise and for referring the case to arbitration and for doing all act that be
necessary to be done in connection with the said case. I/We further say that any
Vakalatnama shall be considered as my/our true and lawful act.

Mr. Ashok Prasad, Advocate
Mr. BHANU KUMAR, Advt

To be above effect we execute this Vakalatnama

Date 20.....

Received Vakalatnama from the executant / through Respondent No. 3
.....and accepted on satisfaction.

1
Prasanna Kumar, Adv

Ashok Prasad

(ASHOK PRASAD)

Advocate

Enrolment No. WB/303/2003

D - 17B, Tagore Park

Kolkata - 700039